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NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 07/(MAH)/2009

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 17.11.2017

NAME OF THE PARTIES: Shri Harikisan Sarda  
V/s.  
M/s. Nagpur Business Form Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Dhananjay B. Deshmukh	Advocate FOR Petitioner PCC + Reg	<u>Shri D. B. Deshmukh</u>
2	Pr S. K. Jain	Advocate + Reg	<u>Pr S. K. Jain</u>

ORDER

TCP 07/397-398/NCLT/MB/MAH/2009

On the withdrawal memo filed by the Petitioner Counsel, basing on the consent terms arrived at between the parties, this Company petition is hereby dismissed as withdrawn looking at the settlement arrived between the parties.

**Sd/-**

V. NALLASENAPATHY  
Member(Technical)

**Sd/-**

B. S. V. PRAKASH KUMAR  
Member (Judicial)

Encl: Withdrawal Memo